

ment will be brought, and then we will have the boards, then this will only delay matters.

I don't think this is intention of any one. It was agreed even by the previous Government. The Chief Minister of Maharashtra, Mr. Sharad Pawar, had proposed a formula and a draft of the Presidential Order for implementing the provisions of Article 371 and establishing Statutory Development Boards. Now, this Government should immediately—the session will be over today—by a Presidential Order, establish Statutory Development Boards for Vidarbha, Marathwada, and if they want for the rest of the Maharashtra without waiting for the amendment. I am uttering a note of warning, if this is not done by the Government, we will not be responsible. You will find an agitation in Vidarbha taking place for a separate State. (Interruptions) Then the entire House will be blamed for not supporting the cause of Vidarbha. At least for Statutory Development Boards, I would request the Government to do this immediately. (Interruptions)

[Translation]

MR. SPEAKER: Please take your seat.

(Interruptions)

SHRIMATI JAYAWANTI NAV-
INCHANDRA MEHTA (Bombay
North East): Mr. Speaker, Sir, this is an important issue as it concerns the dignity of Parliament, whether it is the question of holding examinations in Indian languages or development of Vidarbha, Marathwada and Konkan regions. No follow up action is taken even in respect of the Bills which are passed by this House. In such a situation, it is natural to hold the Government responsible for inaction. The previous Government constituted the National Women

Commission and unanimously passed a bill to this effect. But till today Chairman of this Commission has not been appointed. No tangible result is visible since we passed this Bill. Today is the last day of this session. Therefore, I would request that follow up action in respect of Statutory Bills passed in this House should be taken. The hon. Minister should give an assurance in this House that he would make efforts to implement the decision within a fixed time frame. I would also like the hon. Speaker to issue direction at his level in this regard.

(Interruptions)

PROF. MAHADEO SHIWAN-
KAR: Mr. Speaker, Sir, there is a widespread resentment among the people of Vidarbha and Marathwada.....(Interruptions)...

MR. SPEAKER: What can I do?

PROF. MAHADEO SHIWAN-
KAR: The hon. Minister is present in the House. He should reply to it.....(Interruptions).....

MR. SPEAKER: Why do you blame the Government. It is just possible that the hon. Minister may reply to these points.

12.29½ Hrs.

RE. HOLDING OF U.P.S.C. EX-
AMINATIONS IN ALL INDIAN
LANGUAGES—Contd.

[Translation]

SHRI SHARAD YADAV (Bu-
daun): Mr. Speaker, Sir, the issue that Shri Malhotra raised a short while ago is a very serious one. Yesterday, a young man jumped from the Visitor's Gallery in your presence. Our friend, Shri Saifuddin Choudhury had got issued a pass for him. I am distressed to see Shri Devi Dal's cold reaction to the issue

[Sh. Sharad Yadav]

that has been raised by Shri V.K. Malhotra, Shri Ram Vilas Paswan and Shri Rawat. I do not know as to why he is keeping silent over this issue. He used to be very vocal on this issue but surprisingly, today he is keeping silent. This is a serious matter and we do not want to make it a matter of dispute in the House, but I am really pained to see the way this matter is being delayed. This is an issue with the sentiments of the people are linked. The way the youths who have studied through Indian languages as medium are being discriminated and subjected to injustice, I hope the hon. Speaker will himself espouse this cause as it is getting delayed unnecessarily...*(Interruptions)*...

MR. SPEAKER: I feel more distressed than you because a matter which has the unanimous support of the House is not being implemented.

(Interruptions)

SHRI MADAN DAL KHURANA (South Delhi): When there is unanimity on this issue, I am of the opinion that a unanimous resolution should be passed...*(Interruptions)*... that all U.P.S.C. and other examinations would be held in all Indian languages besides English. Let a resolution to this effect be adopted. *(Interruptions)*

PROF: RASA SINGH RAWAT (Ajmer): This is a just demand and it should be accepted. *(Interruptions)*

MR. SPEAKER: What I am saying is that Shri Vijay Kumar Malhotra had raised this issue six month back, but still it has not been implemented.

(Interruptions)

SHRI MADAN LAL KHURANA: I propose that a resolution to this effect should be passed in the House. *(Interruptions)*

MR. SPEAKER: This question relates to Tamil, Telugu, Bengali, Hindi and all other Indian languages.

(Interruptions)

[English]

SHRI VASANT SATHE (Wardha): We agree and unanimously let us pass a resolution in this House today directing the Government

(Interruptions)

[Translation]

MR. SPEAKER: Mr. Sathe, you can express your views on the issue. I shall not be able to do it. All that I can say is that Government should respect and implement the unanimous decision of the House.

[English]

SHRI VASANT SATHE: I move that this House resolves that the Government should implement the desire of this House that all UPSC examinations should be held in all the national languages mentioned in the Fifth Schedule to the Constitution. *(Interruptions)* I have moved it. You support it. Nobody opposes it.

(Interruptions)

[Translation]

MR. SPEAKER: I know that all hon. Members are unanimous on this issue.

(Interruptions)

MR. SPEAKER: You take your seat. Now the Deputy Prime Minister, Shri Devi Lal will speak.

(Interruptions)

MR. SPEAKER: Please sit down. Shri Devi Lal is on his legs.

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE AND MINISTER OF TOURISM (SHRI DEVI LAL): Mr. Speaker Sir, I have been raising this

matter not only in the Legislative Assembly but also in the Cabinet at least to speak in the language of those whom you represent or want to champion their cause. Shri Sathe never speaks in any other language but English.....(*Interruptions*)

SHRI VASANT SATHE: You have never heard me speaking in Hindi. I can speak Hindi better than you...(*Interruptions*)

MR. SPEAKER: Devil Lalji speaks only in Hindustani and not in Hindi.

(*Interruptions*)

SHRI DEVI LAL: When Shri Sathe supports it in Hindi I think the Government should have no objection to it. I assure you on behalf of the Government that it would be implemented...(*Interruptions*)

SHRI SHARAD YADAV: Pass the Resolution now(*Interruptions*)...

MR. SPEAKER: Is it over now?
(*Interruptions*)

MR. SPEAKER: Is the House unanimous on passing the Resolution moved by Shri Sathe.. (*Interruptions*).....

[*English*]

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The Resolution on the recommendation of Satish Chandra Committee moved by Shri Sathe has been passed unanimously.

(*Interruptions*)

SHRI K. P. UNNIKRIISHNAN (Badagara): Mr. Speaker, Sir, I am on a point of order. Is it a precedent? Would you allow on the spot such a Resolution to be moved and passed in this House?...(*Interruptions*)

MR. SPEAKER: I took the sense of the House. The House was agitated over it. It can be done.

(*Interruptions*)

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA: Did you ask for the sense of the House regarding this Resolution. (*Interruptions*)

MR. SPEAKER: I was saying about recommendations

(*Interruptions*)

PROF. VIJAY KUMAR MALHOTRA: Then it should be passed.

(*Interruptions*)

[*English*]

SHRI C. K. KUPPUSWAMY (Coimbatore): Can I speak in Tamil?(*Interruptions*)

MR. SPEAKER: Okay, you can speak in Tamil.

(*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I am on a point of order.....(*Interruptions*) Just now the Deputy Prime Minister assured that it would be implemented. I would like to say as to why it can't be implemented in the coming examinations. Assurance has been given that it would be implemented in the next examination held by U.P.S.C.. (*Interruptions*)

SHRI DEVI LAL: Mr. Speaker Sir, I would like to appeal that let us all speak in Hindustani and not in English. That would be good... .
...(*Interruptions*).

[English]

DR. THAMBI DURAI (Karur): We will speak only in Tamil.....
(Interruptions)

SHRI M. R. KADAMBUR JANARDHANAN (Tirunelveli): You are playing with the feelings of the Tamilians.....(Interruptions) Do you want to divide India?.....(Interruptions) Language is our birthright.....
(Interruptions)

MR. SPEAKER: I am on my legs. Please take your seats.

(Interruptions)

MR. SPEAKER: I am on my legs. Will you please allow me to speak

(Interruptions)

[Translation]

SHRI DEVI LAL: The hon. Member from Tamil Nadu would bear with me. I have not spoken in favour of Hindi. I would like to remind him (Interruptions) that I learnt to sign in Hindi in the Multan jail. By saying that we should speak in Hindustani I meant the Indian languages whether it is Tamil, Telugu or any other Indian language.

[English]

SHRI KADAMBUR M. R. JANARDHANAN: You give this translation into Tamil. We want Tamil translation. What is this? You are playing with fire.....(Interruptions)

MR. SPEAKER: Please take your seats.

(Interruptions)

[Translation]

SHRI DEVI LAL: I would like to clarify that Hindustani language means all languages whether it is Tamil, Telugu or Punjabi.

[English]

MR. SPEAKER: Many hon. Members of this House speak in English, Hindi and other languages. I think Mr. Devi Lal was not of the opinion that those hon. Members of this House who speak in English would be prevented from speaking in English in this House.

(Interruptions)

PROF. N. G. RANGA (Guntur): You cannot pass a resolution in this manner. There has to be a proper notice and proper discussion. We have been keeping quiet for a long time. This is not the way to do it...
(Interruptions)

MR. SPEAKER: I am going to say something. I agree with you.

[Translation]

SHRI HARISH RAWAT (Almora): So far as making the Indian languages, medium of the UPSC examinations, there are no two opinions in the House. My point of order is that such a delicate issue should not been dealt in such a manner. Right time and means should have been found out. Mr. Speaker Sir, I respect the sentiments of Satheji but I think this was not the time to move this Resolution.

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa): I am also on a point of order.

MR. SPEAKER: After I dispose of his point of order I will call you.

[Translation]

SHRI HARISH RAWAT: Kindly listen to my point of order. Sir, this Resolution should come in the proper format and I would like to submit if the House is unanimous you can direct the Government to bring such a resolution which would enable the students to take UPSC examinations

in all Indian languages. The Government should be bound to bring forward such a Resolution. But before binding the Government on this issue we should discuss in detail all the aspects of the Resolution. (*Interruptions*)

[*English*]

MR. SPEAKER: What is your point of order?

SHRI HARISH RAWAT: Sir, my point of order is that this Resolution should not be taken up right now.

SHRI SAIFUDDIN (CHOUHDURY): Sir, as you are aware that the volunteers of the Akhil Bhartiya Bhasha Sangathan have been agitating for recognition of all Indian languages that are there in the Constitution, for the examinations in U.P.S.C. On this, they have been agitating for long, for years. Long ago I remember when they had undertaken fast-unto-death, on the 40th day we intervened. At that time Congress Government was in power and we came to an agreement. A committee was formed and the matter was referred to it. Then that Government went away and next Government came. Then again they sat on fast and again an agreement was reached. That Government also went away. Now they are frustrated. I do not know how they will have faith on us. Mr. Sharad Yadav said that somebody leaped from the gallery into the House. He also said that I had got the pass to him. I never knew he would do that. Otherwise I would not have got him the pass. It is a very serious matter. He should not have done that. But what am I to tell him, you tell us. That was very much to be condemned but he risked his life to say what they expect from us. When they come to us what are we to tell them, you tell us. It is a unanimous resolution passed by both the Houses in 1968. It is not taking up a new resolution. We can reaffirm our commitment for the implementation of that Resolution.....(*Interruptions*)

The other point is that I never understood that these volunteers are raising a fanatic kind of demand to put one language against the other. They are demanding equal opportunities for all the languages, not to create a fight between this language and the other language. If they were demanding for only one language, we would not have given them any support. They demand all languages in the Constitution to be given equal opportunities and ending of the monopoly privilege of one or the other language. That is why we are passing this Resolution again. I do not know whether that fellow would die in the hospital. It is a very sad thing. Nobody will know for what he is dying. But it is our duty to see that the commitment that we undertook in both the Houses is honoured and implemented without any delay.

SHRI K. RAMAMURTHY (Krishnagiri): Sir, we have no objection to conducting the UPSC examinations in all the Indian languages. But, at the same time, this House should not be taken for granted. Secondly, the irresponsible statement made by the hon. Deputy Prime Minister is nothing but violating the assurance given by Pandit Jawaharlal Nehru to the non-Hindi speaking people. I would like to say that he should not be in a position to dictate the Members to speak only in one language. And, Sir, you have very much clarified it also..... (*Interruptions*) Sir, if this is the position of the Deputy Prime Minister, I may tell him, through you that this is not the way. Once again they should not rake up the issue of languages. We will fight it to the end. That is what I want to say.

[*Translation*]

SHRI DEVI LAL: Mr. Speaker Sir, by saying Hindustani language I didn't mean to thrust it upon anybody. I was speaking in the wider sense. I meant to say that all Indian languages which include Telugu, Tamil and Punjab should be used. I

[Sh. Devi Lal]

do not want to thrust Hindi on anybody. I have clarified that I do not even know Hindi.

[English]

PROF. N. G. RANGA: What about English then?

[Translation]

SHRI DEVI LAL: The same is true about English also.

[Translation]

SHRI DEVI LAL: Please listen to me first. English is in use for centuries. It is an international language. It is very difficult to pull on without English. That is why I include English and Urdu in Indian languages. (Interruptions)

MR. SPEAKER: How should I disallow Shri Shankaranand.

(Interruptions)

[English]

SHRI B. SHANKARANAND (Chikkodi): Mr. Speaker, I very rarely stand up to speak here. Today I am greatly shocked to hear.

(Interruptions)

[Translation]

MR. SPEAKER: Yadavji please sit down. Shankaranandji is speaking. You should listen to others also.

(Interruptions)

[English]

SHRI B. SHANKARANAND: A resolution which was not before the House, a resolution which was not circulated and which was not moved and discussed, is said to have been passed unanimously. Under Rules 332, 333 and 334 of the Rules of Procedure, a formal resolution should have been moved by any Member, he is entitled to move a resolution in this House, and under these rules a resolution has to be moved and circulated

well in advance so that the Members are prepared, amendments are moved and then it is discussed on merits. This is a subject which is most important because language should be sought to be used for the unity of this country. I wish that all the Members should know that language should not be used to divide this country on the basis of language. Every language is dear to the heart of the person concerned, his mother-tongue is dear to his heart, and that is why the States, have been formed on the linguistic basis in this country. After that, language has become a very sensitive issue. I don't want that this House should touch this sensitive cord of unity in this House as it will endanger the unity and integrity of this country. (Interruptions)

SHRI RAM VILAS PASWAN: I am on a point of order.

AN HON. MEMBER: How can you raise a point of order on a point of order?

SHRI B. SHANKARANAND: I am raising a very simple point of order. As I said, under Rules 332 and 333—my point of order was raised based on the Rules of Procedure. I was surprised to see that a resolution was put by the Chair without even reading the Resolution to the House, we did not know what is said in it, and the Chair rushed to say that the Resolution is passed unanimously even without putting it before this House. This should not happen.

(Interruptions)

[Translation]

MR. SPEAKER: I have taken the sense of the House.

(Interruptions)

SHRI DEVI LAL: I had said that ... (Interruptions)

[English]

SHRI B. SHANKARANAND: Like many Members, I have been in

this House for the last 23 years. (*Interruptions*). I am surprised at the way of putting the Resolution in such a hurry and I saw, the Deputy Minister chose to speak on this very important subject without discussing it in the Cabinet at all. I take objection to this, Sir.

SHRI K. P. UNNIKRISHNAN: There is no Resolution, let us be clear. (*Interruptions*)

SHRI B. SHANKARANAND: This is not the way. The Government should take note of this. They cannot further try to encourage the forces which are meant to destabilise this country. Let not anything be done I caution the Government. I caution the House. Please, for God's sake, do not do anything in a hurry so that the country gets into problems. This is my point of order.

[*Translation*]

SHRI DEVI LAL: Mr. Speaker, Sir, this a very sensitive issue. It was my personal opinion and not the Government's view. I think that the hon. Member's approach in saying that the Resolution has been moved without notice, is not proper. I request him to reconsider it.

*SHRI C. K. KUPPUSWAMY: Hon. Speaker, Sir, Language problem is not an ordinary problem. It is a very serious one. I would like to caution this Government that if this matter is taken very lightly, India will be disintegrated. I say this because so far Nehru's assurance that Hindi will not be imposed on the non-Hindi people has held India together. Today, the Hon. Dy. Prime Minister Devi Lal has ignited the issue again by asking us to speak in Hindi and not in English. This attitude of the Government will definitely lead to disintegration of India and will instead strengthen separatist and fissiparous tendencies. Mother India should be one. Mother India cannot

be divided by language differences. We are all brothers and sisters of Mother India.

Today, Mr. Speaker, Sir, the unity and integrity of India is in peril because of the activities of certain elements in Tamil Nadu. By raking up this issue, you are only giving occasion for revival of the demand for separate Dravida Nadu in Tamil Nadu. In this new year, let us resolve to strengthen the Unity and integrity of India.

We are all patriotic people. We want to be in India. We want one united India. Therefore, by raking up this language issue, do not push us out of India. Do not offend our sentiments by such parochial statements. Assure us English will continue and Tamil will be accorded an equal status to Hindi.

[*English*]

MR. SPEAKER: I have said that there is no language problem.

(*Interruptions*)

MR. SPEAKER: The House has only reaffirmed the resolution passed earlier. We are all agreed that all the Indian languages should be encouraged. There is no question of imposition of any language.

(*Interruptions*)

SHRI PAUL R. MANTOSH (Nominated Anglo-Indian): Sir, the Deputy Prime Minister should be congratulated for having said that English is also an Indian language and will be used officially.

(*Interruptions*)

[*Translation*]

SHRI K. C. TYAGI (Hapur): Mr. Speaker, Sir, I want to draw your attention towards an important issue. On the last 15 August while delivering this speech from the Red Fort

*Translation of the speech originally

delivered in Tamil.